

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

I/S

ORDER SHEET

APPLICATION NO. 294 OF 02.

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

25.3.03.

None present for the parties.

Reply has not been filed
as yet. Reply be filed within four
weeks. Put up on 6-5-03 for admission.

J. R. KAUSHIK
Judl. Member

Reply
not
filed
28/4/03

6.5.03

Mr. K-S. Yadav. Counsel for applicant.
Mr. Kamal Dave, Counsel for respondents

Bench not formed.
Put up for admission on 23-5-03

Madan Lal
Dy. Registrar
CAT, JODHPUR

Reply
not
filed
19/5

23/5/2003

None present for Applicant even in
Second round.

Mrs. Kamal Dave, Counsel for Respondent
No. 1 to 3.

None present for Respondent No. 4.

The learned Counsel for the
respondent Sh. Kamal Dave has submitted
an order dated 11/04/2003 alongwith a
copy of application dated 04/02/03.
The same are taken on record. As per
the copy of the letter dated 11/04/2003,
the impugned order 16/10/02 (Annex A/1)

- Contd. -

So far it relates to the applicant
has been cancelled and the applicant
is being continued at Bhagat-Ki-
Kothi. It has been submitted
on behalf of the learned Counsel
for the respondents that nothing
survives in this case since the very
impugned order in relation to the
applicant has already been cancelled.

In view of the aforesaid
Submission, the relief claimed in
the original Application has already
been granted and the original
Application has become infructuous.
The same is hereby dismissed
having become infructuous. No
Costs

J. K. Kaushik

J. K. KAUSHIK
Judl. Member

Received
27/08/03

29/5/03

RECEIVED
28/08/03

Part II and III destroyed
in my presence on 30-7-08
under the supervision of
section officer (1) as per
order dated 3-12-08
NGD
Section officer (Record)